

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Contingency Fund of India Act, 1950”

The motion was adopted.

SHRI K. R. GANESHI : I introduce† the Bill.

STATEMENT *re* CONTINGENCY FUND OF INDIA (AMENDMENT) ORDINANCE 1972

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Contingency Fund of India (Amendment) Ordinance 1972, as required under rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha [Placed in Library. Ser No. LT-1565/72]

INDIAN COPPER CORPORATION (TAKING OVER OF MANAGEMENT) BILL.*

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : I beg to move for leave to introduce a Bill to provide for the taking over, in the public interest of the management of the undertaking of the Indian Copper Corporation Limited pending acquisition of that undertaking

MR. SPEAKER : The question is

“That leave be granted to introduce a Bill to provide for the taking over, in the public interest, of the management of the undertaking of the Indian Copper Corporation Limited, pending acquisition of that undertaking.”

The motion was adopted.

SHRI SHAHNAWAZ KHAN : I introduce† the Bill.

STATEMENT *re* INDIAN COPPER CORPORATION (TAKING OVER OF MANAGEMENT) ORDINANCE 1972

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : On behalf of Shri Mohan Kumaramangalam, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation of the Indian Copper Corporation (Taking over of Management) Ordinance 1972, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha [Placed in Library. Ser No. LT-1566/72]

DELHI CO-OPERATIVE SOCIETIES BILL.*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to move for leave to introduce a Bill to consolidate and amend the law relating to co-operative societies in the Union territory of Delhi

MR. SPEAKER : The question is

“That leave be granted to introduce a Bill to consolidate and amend the law relating to co-operative societies in the Union territory of Delhi”

The motion was adopted

SHRI ANNASAHEB P. SHINDE : I introduce† the Bill.

12.29 hrs.

MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY BILL—Contd.

**SHRI RAMACHANDRAN KADANNAPPALLI (Kasergod) : Mr. Speaker, Sir, I rise to support the Marine Products Export Development Authority Bill. As far as Kerala is concerned, it is a very welcome measure. I believe that with the implementation of this

†Introduced with the recommendation of the President.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 29.3.72.

**The original speech was delivered in Malayalam.